The present script is the same script which has been in use since the time this show was started and no addition/deletion or re-recording of the script has been done since then.

(c) There are no plans to modify the original script.

Encouragement to private sector for development of sports

†*27. SHRI BHUPENDER YADAV: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government has encouraged private sector for development and management of various sports in the country during the last few years;

(b) if so, the details thereof;

(c) whether Government is assisting the private sector in any way to promote sports; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL):

(a) and (b) The Government has instituted National Sports Development Fund (NSDF) in 1998 with a view to mobilizing resources from Government as well as non-governmental sources, including the private/corporate sector and non-resident Indians. This fund has received contributions from Board of Control for Cricket in India (BCCI), Steel Authority of India Limited (SAIL), Oil and Natural Gas Commission (ONGC), Jindal Steel and Power Ltd., Oriental Bank of Commerce, Videocon International Ltd., Powergrid Corporation of India, State Bank of India, Jaypee Sports Internatioinal Limited, etc.

Further training to promote rural sports, nationally recognized sports, paralympic sports and Olympic sports has been included in Schedule VII of the Companies Act, 2013, which would allow companies to spend on development of sports from the funds earmarked for Corporate Social Responsibility (CSR) related activities. Inclusion of sports in this Schedule is expected to give a boost to the promotion and development of sports in the country and the much needed funds from companies, both in public and private sector, are expected to flow into sports sector.

Further, the Ministry confers Rashtriya Khel Protsahan Puruskar on the corporate entities in recognition and appreciation of their contributions towards development of sports in the country.

---

† Original notice of the question was received in Hindi

(c) and (d) In order to encourage corporate entities, both public and private and individuals, for contributing to NSDF, 100% exemption from income tax is available on all contributions to National Sports Development Fund (NSDF). Contributors to NSDF are free to assign the funds for specific purpose.

Welfare of migrant labourers

*28. SHRIMATI VANDANA CHAVAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is monitoring the implementation of the lnter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979;

(b) whether Government maintains a registry of migrant labourers;

(c) the State wise details of the number of migrant Iabourers currently working different parts of the country;

(d) whether any study has been conducted to assess the living conditions, health and security of migrant labourers in the country, if so, the details thereof; and

(e) the details of steps taken by Government for the welfare of migrant labourers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Yes, Sir. The Central Government monitors the implementation of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 for the establishments which fall under the central sphere. The responsibility for enforcement of the provisions of the Act for the establishments located under the States spheres lies with the respective State Governments.

(b) Yes, Sir.

(c) Details showing the State-wise number of migrant labourers as per census 2001 are given in Statement-I (*See* below).

(d) The Central Government has not conducted any study on a national platform.

(e) For welfare of the migrant labourers, Government of India has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 which aims to regulate their employment and conditions of service. The Act *inter-alia*, provides for payment of journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing, etc. to these workers. As per Section 3 of the Act, the wage rates, equal pay for females, holidays, hour of work and other conditions of service of an inter-State migrant workman shall